

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 33 of 2020

IN THE MATTER OF:

Devamata Commercials Pvt. Ltd.

...Appellant

Vs.

Sunrise TSR Factory & Ors.

...Respondents

Present: For Appellant: - Mr. Krishnendu Dutta, Mr. Ashok Jain and Mr. Rahul Gupta, Advocates.

For Respondents: - Mr. Santosh Kumar and Mr. Aarushi Tiku, Advocates.

O R D E R

09.01.2020— Having heard learned counsel for the Appellant, Mr. Santosh Kumar, Advocate appearing for the 'Resolution Professional' and Ms. Aarushi Tiku, counsel for 4th Respondent and being satisfied with the grounds, the delay of 8 days in preferring the appeal is hereby condoned. I.A. No. 97 of 2019 stands disposed of.

Learned counsel for the Appellant will serve a copy of the paper book on learned counsel for the 'Resolution Professional' and 4th Respondent. They may file their respective reply affidavits within a week. Rejoinder, if any, be filed within 4 days thereof.

Contd/-.....

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee, if not filed, be filed by 10th January, 2020. If the Appellant provides the e-mail address of rest of the Respondents, let notice be also issued through e-mail.

Post the appeal 'for admission (after notice)' on 29th January, 2020 along with Company Appeal (AT) (Insolvency) No. 1476 of 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/g